

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-07-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --  
**PETITION NUMBER** : CP(IB)/156(CHE)/2023  
**NAME OF THE PETITIONER** : M/s. Auto Window  
**NAME OF THE RESPONDENT(S)** : Airflow Equipments (India) Pvt Ltd  
**UNDER SECTION** : Sec 9 Rule 6 of IBC, 2016  
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**ORDER**

Ld. Counsel Mr. Shamik Debnath for the Petitioner. Ld. Counsel Mr. Sasankh Srivatsan for the Respondent.

In this case parties have stated that settlement has been reached and agreement has been signed yesterday. It is stated that the settlement amount is Rs.1.21 crore.

In view of the above the parties will be filing settlement memo and Application for withdrawal. The above should be filed within 10 days.

List the Petition for hearing on **19.08.2024**.

Sd/-  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

Sd/-  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**